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**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P (IB) No. 118/KB/2018

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 14th February 2018, 10.30 A.M

Name of the Company	Sree Ram Plywood Mfg. Co. Pvt.Ltd.- Vs- Tantia Construction Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

SHUVRO PRKASH LAHIRI
Advocate

Operational
creditor

14.2.18
Shuvro P. Lahiri

Sourojit Dasgupta, Adv.
Sanjay Kr. Baid, Adv.

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Corporate Debtor

Sourojit
Dasgupta
14/2/18.

ORDER

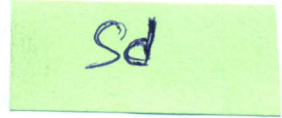
Ld. Counsel for the operational creditor and the corporate debtor is present.

Ld. Counsel appearing on behalf of the corporate debtor sought leave to file Board Resolution. Prayer is allowed. Board Resolution is to be filed within 2 days. However, Vakalatnama has been filed. It is in record.

Corporate debtor is directed to file reply affidavit within 7 days by serving a copy of the reply affidavit to the operational creditor and the operational creditor is directed to

file rejoinder, if any, within 7 days of the receipt of the reply affidavit with a copy in advance to the corporate debtor.

List it on 20/03/2018 for admission.



(Jinan K.R.)
Member (J)